

AWARD  
BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).

**BENCH NO. 1**

Cont Case (Civil) No. 449 of 2017

1. Petitioner/Appellant:- Kamal Balmiki

Versus,

2. Respondent/O.P.(s):     1     State of Jharkhand.  
  2     Sri Sri Shashidhar Mandal

Present :-

Name of Hon'ble Judge:-     **Hon'ble Mr. Justice Rongon Mukhopadhyay**

Name of Sr. Advocate Member:-     Mr. Rajeeva Sharma.

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in following terms:-

A cheque of Rs. 50,000/- as first installment towards payment of the dues has been handed over by the learned counsel appearing for the MADA to Mr. Kumar Vaibhav, learned counsel appearing for the petitioner in terms of the scheme enacted by the MADA.

In view of the fact that sufficient compliance has been made with respect to the order dated 28.05.2016 passed in W.P.(S) No. 3118 of 2016, this application stands disposed of.

Let a photocopy of the cheque be kept on the record.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded

.....  
Petitioner/Plaintiff/ Appellant

*SD Rongon mukhopadhyay*



(Seal of the Committee)

.....  
Respondent/O.P.

*[Signature]*  
Sign. of Advocate Member

*Disposed of  
Pl. Communicate  
A. on 14/09*

*True copy  
BIC  
16/11/17  
S.O*

*22  
16/11/17*